

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Abhishek Bhardwaj
FIR No. 1763/15
PS Rajouri Garden
U/s 302/201 IPC**

06.07.2020

Present: Ld. Addl. PP for the State.

Ms. Archana Sharma, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 9650630011 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application moved on behalf of accused/applicant Abhishek Bhardwaj for extension of interim bail for a period of two months.

In view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on the basis of orders in WP(C) No. 2945/2020, titled as " Shobha Gupta & Ors. Vs. Union of India & Ors.", Hon'ble High Court vide order dated 22.06.2020 in WP(C) No. 3080/2020, has already ordered

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State Vs Abhishek Bhardwaj
FIR No. 1763/15
PS Rajouri Garden
U/s 302/201 IPC

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for extension of interim bails for a period of 45 days granted to 2651 UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), the present application is not required.

The present application is, therefore, not maintainable. The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/ accused, as prayed for.


(VISHAL SINGH)

ASJ-03, WEST/DELHI

06.07.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

Bail Application No.
State Vs Bharat @ Billo
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC

06.07.2020

Present: Ld. Addl. PP for the State.

Ms. Madhu Kalita, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 99998229858 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application moved on behalf of accused/applicant Bharat @ Billo for extension of interim bail for 45 days.

Police reply to the present application already received from SI Kamal Sharma.

In view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on the basis of orders in WP(C) No. 2945/2020, titled as " Shobha Gupta & Ors. Vs. Union of India & Ors.", Hon'ble High Court vide

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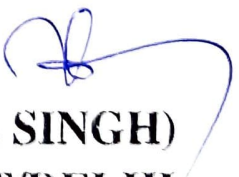
State Vs Bharat @ Billo
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC

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order dated 22.06.2020 in WP(C) No. 3080/2020, has already ordered for extension of interim bails for a period of 45 days, granted to 2651 UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), the present application is not required.

The present application is, therefore, not maintainable. The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/ accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
06.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 270/2020
State Vs. Ajay
FIR No. 96/2010
PS Maya Puri
U/s. 392/397/34 IPC & Section 25/27 Arms Act.

06.07.2020

Present : Ld. Addl. PP for the State.

Sh. Bhishm Dutt, Ld. DLSA Counsel for applicant /
accused.

This is an application filed U/s. 439 CrPC on behalf of
applicant/accused Ajay for grant of interim bail.

Strangely, as per application, the applicant/accused is a
first time offender, having no criminal background and is not a
previous convict, whereas, as per report received from
Superintendent, Jail No.11, Mandoli, applicant/accused Ajay is
involved in commission of 18 heinous offences, out of which he has
been convicted in following three cases:

1. FIR No. 942/1997, PS Rajouri Garden, U/s. 302/307/34
IPC & Section 278 Arms Act.



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State Vs. Ajay
FIR No. 96/2010
PS Maya Puri


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2. FIR No.243/210, PS Rani Bagh, U/s. 379 /411/ 473/
482 / 482/34 IPC.
3. FIR No. 270/2010, PS Keshav Puram, U/s. 392/397/34
IPC.

As per report, applicant/accused Ajay has also been given punishment ticket for violating the jail rules.

Considering the conviction of applicant/accused in three heinous offences, previous involvement in as many as 18 criminal cases and his conduct in jail during custody, I do not deem it safe to enlarge the accused on bail. Hence, the present bail application is dismissed.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
06.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

State Vs Tausir @ Tariq

FIR No. 202/2018

PS Tilak Nagar

U/s. 392/397/120B/411/34 IPC

06.07.2020

Present: Ld. Addl. PP for the State.

Sh. Himanshu Saxena, Ld. Counsel for applicant/ accused has appeared through video conferencing through video call at his mobile no. 8447479734 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application moved on behalf of accused/applicant Tausir @ Tariq for extension of interim bail.

In view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on the basis of orders in WP(C) No. 2945/2020, titled as " Shobha Gupta & Ors. Vs. Union of India & Ors.", Hon'ble High Court vide order dated 22.06.2020 in WP(C) No. 3080/2020, has already ordered for extension of interim bails for a period of 45 days granted to 2651

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State Vs Tausir @ Tariq
FIR No. 202/2018
PS Tilak Nagar
U/s. 392/397/120B/411/34 IPC

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UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), the present application is not required.

The present application is, therefore, not maintainable. The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/ accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
06.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Deepu Singh @ Kada
FIR No. 667/2019
PS Nihal Vihar
U/s. 304/341 IPC

06.07.2020

This is an application moved on behalf of applicant / accused Deepu Singh @ Kada for calling medical report from Superintendent, Tihar Jail.

Present : Ld. Addl. PP for the State.

Sh. Deepak Ghai, Ld. Counsel for applicant/accused.

Superintendent, Central Jail No.03, Tihar, has filed report regarding conduct of the accused during his custody in jail. However, the Superintendent has not filed medical report of the accused.

Issue notice to Superintendent, Central Jail No.03, Tihar, to file medical report of accused Deepu Singh @ Kada on 13/07/2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI

06.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Arif
FIR No. 202/2018
PS Tilak Nagar
U/s. 392/397/120B/411/34 IPC

06.07.2020

This is an application moved on behalf of applicant / accused Arif for grant of regular bail.

Present : Ld. Addl. PP for the State.

Mr. M.A. Qureshi, Ld. Counsel for applicant/accused.

Reply to the bail application alongwith report regarding previous involvement of the accused received from IO/SHO PS Tilak Nagar.

As per report, accused Arif has previous criminal history of involvement in as many as 03 similar offences.

Considering the previous involvement of the accused in another 03 similar heinous cases, I am not inclined to consider the regular bail application of the applicant/accused. On request of Ld. Counsel for applicant/accused, the present application is considered as application for grant of interim bail to the accused.



Contd..2..

State Vs. Arif
FIR No. 202/2018
PS Tilak Nagar

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The accused has been in J/c since 22/05/2018. Report received from the Central Jail No.04, Tihar, regarding satisfactory conduct of the accused during his custody in jail.


Applicant/accused Arif is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- with one surety of like amount. The interim bail shall be subject to following conditions:

1. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
2. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 07/08/2020, whichever is earlier. The application is disposed of accordingly.

Copy of this order be given to Ld. Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
06.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Chiranjeev @ Sagar
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC**

06.07.2020

Present: Ld. Addl. PP for the State.

Ms. Madhu Kalia, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 9999829858 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application moved on behalf of accused/applicant Chiranjeev @ Sagar for extension of interim bail for 45 days.

Police reply to the present application already received from SI Kamal Sharma.

In view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on the basis of orders in WP(C) No. 2945/2020, titled as " Shobha Gupta & Ors. Vs. Union of India & Ors.", Hon'ble High Court vide

Contd..2..



State Vs Chiranjeev @ Sagar

FIR No. 231/2014

PS Patel Nagar

U/s. 302/323/341/34 IPC

-2-

order dated 22.06.2020 in WP(C) No. 3080/2020, has already ordered for extension of interim bails for a period of 45 days, granted to 2651 UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), the present application is not required.

The present application is, therefore, not maintainable. The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/ accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI

06.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Saddam @ Gauri
FIR No. 342/2012
PS Hari Nagar
U/s. 307/429/147/148/149/34 IPC &
Sec. 25/27/54/59 Arms Act**

06.07.2020

Present: Ld. Addl. PP for the State.
Sh. Sahil Sharma, Ld. Counsel for applicant/accused.

This is an application for cancellation of NBW issued against applicant/accused Saddam @ Gauri and grant of bail.

As per record this accused has criminal antecedents of involvement of as many as 12 criminal cases including heinous criminal cases of murder, attempt to murder and armed robbery as a member of organized crime syndicate. As per report of IO, applicant/accused is a desperate inter-states criminal and is a menace to the society. For this reason, this accused has been in judicial custody in case FIR No. 397/2019, PS Hari Nagar under Section 3/4 MCOC Act.



Contd..2..


State Vs Saddam @ Gauri
FIR No. 342/2012
PS Hari Nagar
U/s. 307/429/147/148/149/34 IPC &
Sec. 25/27/54/59 Arms Act

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Considering the long history of involvement and arrest of applicant/accused Saddam @ Gauri in commission of heinous offences including MCOCA Act, he cannot be trusted to maintain good and peaceful conduct if released on bail.

At this stage, Ld. Counsel for applicant/accused submits that he wishes to withdraw the present application. Statement of Ld. Counsel for applicant/accused to that effect recorded separately on the application itself.

In view of the statement recorded today, present application is dismissed as withdrawn.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
06.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Ravinder Verma @ Ravi
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC**

06.07.2020

**This is an application moved for extension of interim
bail on behalf of applicant / accused Ravinder Kumar @ Ravi.**

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. M A Siddiqui, Ld. Counsel for applicant/accused.

This accused was granted interim bail for 15 days through order dated 20.06.2020. however, due to failure to furnish surety, the applicant/accused was not released.

Through present application, the applicant/accused seeks fresh order for grant of interim bail. The order dated 20.06.2020 is perused.

The application is considered and allowed. Accused Ravinder Verma @ Ravi is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.30,000/- with one surety in the like amount to the satisfaction of the Court. The interim bail shall be subject to following conditions:

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State Vs Ravinder Verma @ Ravi
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC

-2-

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 05.08.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of order be given dasti.



(VISHAL SINGH)
ASJ-03, WEST/DELHI

06.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Ravinder Verma @ Ravi
FIR No. 1089/2015
PS Patel Nagar
U/s. 420/468/471/120B IPC**

06.07.2020

This is an application moved for extension of interim bail on behalf of applicant / accused Ravinder Kumar @ Ravi for a period of 30 days.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. M A Siddiqui, Ld. Counsel for applicant/accused.

This accused was granted interim bail for 15 days through order dated 20.06.2020. However, due to failure to furnish surety, the applicant/accused was not released.

Through present application, the applicant/accused seeks fresh order for grant of interim bail.

The order dated 20.06.2020 is perused.

The application is considered and allowed. Accused Ravinder Verma @ Ravi is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.30,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:



Contd..2..

State Vs Ravinder Verma @ Ravi
FIR No. 1089/2015
PS Patel Nagar
U/s. 420/468/471/120B IPC

-2-


1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 05.08.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of order be given dasti.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
06.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Vishal @ Gaurang @ Chini
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC**

06.07.2020

Present: Ld. Addl. PP for the State.

Ld. Proxy counsel for applicant/accused.

This is an application moved on behalf of accused/applicant Vishal @ Gaurang @ Chini for extension of interim bail for two months.

Police reply to the present application already received from SI Kamal Sharma.

In view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on the basis of orders in WP(C) No. 2945/2020, titled as " Shobha Gupta & Ors. Vs. Union of India & Ors.", Hon'ble High Court vide

Contd..2..




State Vs Vishal @ Gaurang @ Chini
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC

-2-

order dated 22.06.2020 in WP(C) No. 3080/2020, has already ordered for extension of interim bails for a period of 45 days, granted to 2651 UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), the present application is not required.

The present application is, therefore, not maintainable. The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/ accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
06.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Birjan & Ors.
FIR No. 49/2011
PS Tilak Nagar
U/s. 302/323/34 IPC

06.07.2020

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Birjan for grant of regular bail.

Present : Ld. Addl. PP for the State.

Sh. Dhirender Singh, Ld. Counsel for applicant/accused.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Tilak Nagar.

As per reply, the present case was registered on the complaint of Sh. Ravi Kumar, son of deceased Sh. Paras Ram. All the witnesses have been examined. The accused has been in J/c since 27/11/2013.

Report received from the Central Jail No.03, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



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State Vs. Birjan & Ors.

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FIR No. 49/2011


PS Tilak Nagar

U/s. 302/323/34 IPC

Considering the facts and circumstances of the case and long custody period of the accused, I am inclined to allow the bail application of applicant/accused. Applicant/accused Birjan is admitted to bail, subject to furnishing bail bond of Rs.25,000/- with one surety of like amount to the satisfaction of Ld. Duty MM.

Applicant/accused Birjan is directed to join the investigation as and when required by IO.

The bail application is disposed of accordingly.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
06.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Yogesh @ Matru
FIR No. 146/2013
PS Anand Parbat
U/s. 302/307/324/323/34 IPC

06.07.2020

**This is an application filed U/s. 439 CrPC on behalf of
applicant/accused for grant of interim bail.**

Present : Ld. Addl. PP for the State.

Sh. Puneet Garg, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at his mobile no. 9818817044 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Victim Sh. Vikas Anand with his parents. Victim states that applicant/accused Yogesh @ Matru alongwith his family is living at upper floor of his flat/house and he as well as his family is facing threat to their lives from the accused persons.


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State Vs. Yogesh @ Matru
FIR No. 146/2013
PS Anand Parbat

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Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Anand Parbat.

Ld. Counsel for applicant/accused argued that all the material witnesses have been examined and the case is at the stage of final arguments. The accused has been in J/c since the year 2013.

As per report received from Superintendent, Jail No.01, Tihar, conduct of accused Yogesh @ Matru in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules once in the year 2017. Considering the conduct of the accused in jail, this case is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

However, considering very long custody period of 07 years already undergone by the accused in jail, the application for interim bail is allowed to take care of physical and mental health of the accused and social distancing due to COVID-19 situation. Accused Yogesh @ Matru is admitted to interim bail of 15 days, subject to furnishing personal bond of Rs.25,000/- with one surety of like amount to the satisfaction of Ld. Duty MM. The interim bail shall be subject to following conditions:

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State Vs. Yogesh @ Matru
FIR No. 146/2013
PS Anand Parbat

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1. The accused shall not attempt to contact, threaten or otherwise influence the complainant.

2. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/Jail Superintendent on expiry of interim bail of 15 days or 22/07/2020, whichever is earlier. The application is disposed of accordingly.


In the meantime, IO and SHO PS Anand Parbat, shall ensure sufficient police protection to the victim's/complainant's family.

Copy of this order be given to IO/SHO PS Anand Parbat for compliance and to file report regarding protection of victim's family.

Copy of this order be given to victim/complainant, as prayed for.

Copy of this order be sent dasti to Ld. Counsel for applicant/accused through Whatsapp for intimation, as prayed for.

Copy of this order be also sent to concerned Jail Superintendent for intimation.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
06.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 1226/2020
State Vs. Saurav Khatri
FIR No. 70/2020
PS Ranhola
U/s. 302/120B IPC

06.07.2020

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Saurav Khatri for grant of regular bail.

Present : Ld. Addl. PP (Sub.) for the State.

Sh. R.K. Lamba, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at his mobile no. 9899328383 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Sh. Gaurav Sharma and Gandharv Anand, Ld. Counsels for complainant.

Report received from the Central Jail No.05, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

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State Vs. Saurav Khatri
FIR No. 70/2020
PS Ranhola

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Ld. Addl. PP on regular duty in this court is not present today. He needs to address arguments in respect of present bail application after perusal of challan / final report filed by the IO.

Put up for arguments of Ld. Addl. PP on 13/07/2020.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
06.07.2020

SC No. 2198/2020
State Vs Deepanshu @ Fun etc.
FIR No. 70/2020
PS Ranhola
U/s. 302/120B IPC

06.07.2020

Present: Ld. Addl. PP for the State.

Both accused are stated to be in JC but not produced from JC.

Sh. R K Lamba, Ld. Counsel for accused Saurav Khatri has appeared through video conferencing.

Sh. Gaurav Sharma, Ld. Counsel for complainant.

Put up for consideration on 13.07.2020.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
06.07.2020